1494

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND ....APPLICANT

VERSUS

STATE OF U.P. & ORS. ....RESPONDENTS

AND

ORIGINAL APPLICATION No 462/2024

IN THE MATTER OF

SAMPURNANAND APPLICANT

VS

RAJU STONE PRODUCTS RESPONDENT

INDEX

S.No.	Particulars	Page No.
1	Compliance Report of Respondent M/S Raju Stone Products in compliance of order dated 12.03.2024 in OA 521/2024 and order dated 25.4.2024.	3-9
2	**Annexure R /1** A copy of last consent order valid till 31.12.2022.	10-12
3	**Annexure R /2** Photograph of dismantled plant	13-16
4	**Annexure R/3** Copy of affidavit dt 3.2.2023.	17
5	**Annexure R/4** A copy of the extract of observations of Joint Committee report in respect of Respondent submitted Hon'ble Tribunal vide report dated July 2023.	18-19

6	**Annexure R/5** Copy of affidavit dt 8.11.2023.	20-21
7	**Annexure R/6 colly** A copy of the extract of observations of Joint Committee report in respect of Respondent as submitted by D M, Mirzapur before Hon'ble Tribunal vide report dated 6.1.2024.	22-23
8	**Annexure R/7 colly** Copy of show cause notice dated 12.1.2024	24
9	**Annexure R/8** Copy of Reply of Respondent dated 8.2.2024 to SCN of UPPCB dated 12.1.2024.	25-28
10	**Annexure R/9 colly** A copy each of Directions u/s 31 A of Air Act 1981 dated 19.2.2024 for closure of Respondent unit, order of DM, Mirzapur dated 4.3.2024 constituting team for sealing of unit in compliance of directions dated 19.2.2024 of UPPCB and sealing of unit by team on 6.3.2024	29-31
11	**Annexure R/10** Copy of order of UPPCB dated 19.2.2024 imposing EC	32

Filed by

(Sujit Kumar)Prakash Gautam)(I K Kapila)
Advocates for R 54
D 82, DLF Capital Greens
New Delhi
Mail : kapilaik@yahoo.co.in
Ph – 9582063272

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND ....APPLICANT

VERSUS

STATE OF U.P. & ORS. ....RESPONDENTS

AND

ORIGINAL APPLICATION No 462/2024

IN THE MATTER OF

SAMPURNANAND APPLICANT

VS

RAJU STONE PRODUCTS RESPONDENT

COMPLIANCE REPORT OF RESPONDENT, M/S RAJU STONE PRODUCTS IN THE MATTER OF OA 454/ 2024 (RESSPONDENT NO 54 IN OA 521/2022), IN COMPLIANCE OF ORDER OF HON TRIBUNAL DATED 12.03.2024 AND 25.4.2024 IN THE MATTER OF OA 521/2022.

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.

1497

2. That M/S Raju Stone Products, Bhagauti Dei, Patihata, Chunar , District Mirzapur is impleaded as Respondent No 62 in the said matter of OA 521/2022. A separate OA No 462/2024 is registered and pending consideration before Hon'ble Tribunal in respect of Respondent in compliance of order of Hon'ble Tribunal dated 12.3.2024.

3. That upon hearing the matter on 12.03.2024, this Hon"ble Tribunal was also pleased to interalia pass following order for filing of response to the various reports filed by UP Pollution Control Board and by the Joint Committee in terms of various orders passed by Hon'ble Tribunal.

> 17. Initially this Tribunal had passed interim injunctive order restraining mining/stone crushing but the orders were modified and lastly this Tribunal passed the order dated 17.10.2023 permitting the Project Proponents to operate as mentioned therein.
>
> 18. The aspects of compliance with EC/CTO conditions by the mining lease holders and CTO conditions by Stone Crushers need to be verified and in case of violations remedial action is required to be taken.
>
> 19. The UPPCB vide letter dated 07.03.2024 has filed additional information wherein, it is stated that closure order has been issued on 19.02.2024 for the closure of 21 stone crushers and 40 mining leases for non-compliance of consent/EC conditions.
>
> 20. All the Project Proponents of Stone Crushers are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of

consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Regional Officer, UPPCB who shall verify the compliance and file verification report before this Tribunal. UPPCB shall take appropriate remedial action regarding closure/revocation of closure on the basis of such verification of non-compliance/compliance by the concerned Project Proponents.

4. That at the outset itself the Respondent respectfully submits that the Respondent stone crusher unit is lying closed since end of year 2022 and its consent has also expired on 31.12.2022. A copy of last consent order is enclosed as **Annexure R/1.** The plant is presently in dismantled position. Photographs of plant are enclosed as **Annexure R/2.**

5. That the Respondent had submitted Affidavit before UPPCB on 3.2.23 that the plant is lying closed due to certain personal problems and that consent has also expired on 31.12.2022. A copy of said Affidavit is enclosed as **Annexure R/3.**

6. That notwithstanding aforementioned position of Respondent Plant , the joint committee inspected the plant and reported in its report dated 13.7.2023 before Hon'ble Tribunal that the plant was found closed and in damaged condition. Certain other deficiencies were also observed during inspection. A copy of the extract of said joint committee report (internal page 29-30 / running page 192-193) on record of Hon'ble Tribunal in the matter of OA 521/2022 is enclosed as **Annexure R/4.**

7. That the Respondent plant again submitted an affidavit to UPPCB on 8 Nov 2023 that it is lying closed and would obtain consent to operate before operating the plant. A copy of referred affidavit is enclosed as **Annexure R/5.**

8. That the joint committee subsequently in compliance of order dated 17.10.2023 in OA 521/2022 inspected the plant site and observed following non compliance / violation of CTO during inspection on 28 Dec 2023 as per joint committee report dated 6.1.2024 (internal page 45 of 125, running page 5035-36) in compliance of the order of Hon'ble Tribunal dated 17.10.2023 .

   1. The plant of machinery was not established. Only civil foundation such as dug has constructed in the premises of industry. The committee members have found plant and machinery during field visit in the month of June 2023. It may be that industry is under renovation and capacity of the plant / machinery may be modify. .
   2. As per record of regional office , UPPCB industry has not intimate to the office for renovation work. UPPCB has not issued any approval for CTE to the industry.
   3. Barricading of bricks has been established as wind breaking wall around periphery of stone crusher in east and south direction..
   4. CTO issued vide dated 4.7.2018 to above stone crusher has expired on 31.12.2022. presently industry has not obtained valid CTO.

Finding/Suggestion of the committee:

i. UPPCB shall ensure that industry should not operational without having valid CTO. In case industry operate without issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

A copy of the extract of observations of Joint Committee report in respect of Respondent as submitted by D M, Mirzapur before Hon'ble Tribunal vide report dated 6.1.2024 is enclosed herewith as **Annexure R/6.**

9. That based on joint committee report dated 6.1.2024, UPPCB issued a show cause notice dated 12.1.2024 to the Respondent u/s 31 A of Air Act 1981 on proposed directions to close down the stone crusher and concerned authority to disconnect power supply. The copy of said notice is placed at running page 6138 (internal page no. not mentioned) of the Report of UPPCB filed before Hon'ble Tribunal on 19.2.2024. A copy of show cause notice dated 12.1.2024 is enclosed as **Annexure R/7.**

10. The Respondent duly replied to the show cause notice dated 12.1.2024. A copy of the said reply dated 9.2.2024 to show cause notice dated 12.1.2024 issued by UPPCB stating that plant is lying closed since many months and some parts of machinery requires change. UPPCB was reminded of earlier affidavit of Nov 2023 also beside informing that about 300 trees are planted in the plant, sprinkler system is installed etc. A copy of it is enclosed herewith as **Annexure R/8.**

11. That the joint Committee and UPPCB has not properly appreciated the compliance of consent conditions on ground. The Respondent unit has surviving 276 tree plants, mobile, sprinkler beside sprinklers on boundary wall of more than 8 ft height around the periphery of the plant of which about 30 m has crumbled down and needs repair. The plant shall not be operated without obtaining necessary CTO after completing plant repairs and fulfilling requirement of obtaining renewal of consent.

12. As per report of UPPCB dated 19.2.2024 filed before Hon'ble NGT, based on recommendation of the joint committee and inspection by UPPCB official upon consideration of the reply of the unit to show cause notice dated 12.1.2024, UPPCB has issued direction under sec 31 A of Air Prevention & Control of

Pollution Act 1981 on 19.2.2024 to close down our unit. Direction has also been endorsed to Power Supply Co to disconnect power supply of the unit. The directions have been complied and team constituted by DM, Mirzapur vide order dated 4.3.2024 has sealed our plant machinery on 6.3.2024. The closure directions u/s 31 A of Air Act 1981 in respect of Respondent unit have been placed before Hon'ble Tribunal at internal pager no 6285 of additional report of UPPCB filed before Hon'ble Tribunal on 7.3.2024 . The Respondent unit was seal closed on 6.3.2024 (running page 6429) by team constituted by DM Mirzapur vide order dated 4.3.2024 (running page 6414 of additional report of UPPCB dated 7.3.2024) in compliance of directions dated 19.2.2024. A copy each of Directions u/s 31 A of Air Act 1981 dated 19.2.2024 for closure of Respondent unit, order of DM, Mirzapur dated 4.3.2024 constituting team for sealing of unit in compliance of directions dated 19.2.2024 of UPPCB and sealing of unit by team on 6.3.2024 are enclosed herewith as **Annexure R/9 colly.** Regretfully the directions dated 19.2.2024 falsely mentions that UPPCB found on 8.2.2024 that plant is being run without proper Air Pollution Control measures.

13. It is submitted that our unit has been closed and directions for closure are also issued beside imposing Environment compensation of Rs 1500000/- as per order dated 19.2.2024 by UPPCB placed at running page no 6369 of its additional report dated 7.3.2024. A copy of order imposing EC of Rs 9,12,500 is enclosed as **Annexure R/10.** It is pertinent to mention here that neither copy of directions dated 19.2.2024 nor copy of order imposing EC dated 19.2.2024 have been received by the Respondent. These have come to knowledge only through reports filed by UPPCB before Hon'ble Tribunal in OA 521/2022 as already stated above. Regretfully the order falsely mentions that UPPCB found on 8.2.2024 that plant is being run without proper Air Pollution Control measures. Inspection report dated 8.2.2024 has not been provided by UPPCB.

1502

14. Respondent prays that the UPPCB may kindly reconsider & revoke its direction for closure dated 19.2.2024 in compliance of order of Hon'ble Tribunal dated 12.3.2024 in the matter of OA 521/2022. DM, Mirzapur may also be directed to de-seal the Respondent unit as it was sealed by team constituted by DM vide order dated 4.3.2024 in compliance of directions of UPPCB dated 19.2.2024, to enable Respondent to get the necessary repairs of plant machinery and take further steps to further provide for environment protection measures, as required, to obtain CTO from UPPCB as per procedure for operation of the plant.

15. Respondent further prays that Hon'ble Tribunal may please allow two weeks time to submit our representation against imposition of Environmental Compensation of Rs 1500000/- only for revocation of order to impose EC for no ground against Respondent. UPPCB may please be directed not to take any coercive action against Respondent till final decision in the matter. It is on record by joint committee and through affidavits of Respondent that unit did not operate at all since earlier than expiry of consent on 31.12.2022 . More over even a copy of said order is not provided to the Respondent by UPPCB.

Respondent

New Delhi

Dated 30.04.2024

Filed By / through

(Sujit Kumar)(Prakash Gautam)(I K Kapila)
Advocate Respondent
Mail : kapilaik@yahoo.co.in
Ph – 9582063272

1503

Annexure -R/1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 27310/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2018 **Dated : 04/07/2018**

To ,

Shri Javed Ahamad
M/s m/s raju stone products, mirzapur
arazi no. 685, 687 village-bhagwati dei, post-patihatta, pargana-bhagwat, tehsil-chunar, district-mirzapur(u.p.)
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. m/s raju stone products, mirzapur

Reference Application No :2288759 **Dated :04/07/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. m/s raju stone products, mirzapur is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/07/2018 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
SUMIT BENJAMIN FRANKLIN Digitally signed by SUMIT BENJAMIN FRANKLIN Date: 2018.07.04 14:12:09 +05'30'
Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO 2 U.P. Pollution Control Board, TC 12-V, Vibhuti Khand, Gomti Nagar, Lucknow 226010.

SUMIT BENJAMIN FRANKLIN Digitally signed by SUMIT BENJAMIN FRANKLIN Date: 2018.07.04 14:12:33 +05'30'
Regional Officer

1504

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.m/s raju stone products, mirzapur vide

Consent Order No. 2288759/ Water

Dated : 04/07/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone grit @ 48,000 Ton/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	through covered drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	01 KLD max.

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	Zero

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act.1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed. the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

Compliance report of this order shall be submitted within one month from the date of issue. This consent is valid only for discharge of domestic effluent @ 01 KLD as per the Boards' norms. Suggestions of the expert committee constituted by CPCB, Delhi DT 10/01/2012 shall be followed. The unit must comply the provisions of Boards' guidelines DT 19/01/2010 (modified 2011) regarding stone crushers. If fees submitted is found to be short as per the investment will be payable to the Board.

SUMIT BENJAMIN FRANKLIN

Digitally signed by SUMIT BENJAMIN FRANKLIN
Date: 2018.07.04 14:12:58 +05'30'

U.P. Pollution Control Board

Dated : 04/07/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone grit @ 48,000 Ton/Year.

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Process Emission	None	00	Particulate Matter	Zero

2(b). The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	00	Particulate Matter	600 micro gram/cubic meter

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.

4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself.

5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.

7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitering report should be submitted.

Specific Conditions:

This order is valid for the capacity reported by the unit on araji no 611, 685, 687, 689, 724 and 727 at Village Bhagautidei, Patihatta Chunar, Mirzapur. Compliance report of the conditions of this order shall be submitted within a month from the date of issue. All equipment to control fugitive emissions like wind breaking wall, water sprinkler system, covered shed etc.shall be maintained properly and operated regularly, so that the emissions are within the norms.The unit shall submit ambient air quality report within six months from a lab recognized by the Board or by Board.Green belt of size 20 Mt or 33% of the total area shall be developed as per the guidelines of MoEF & CC. The unit shall comply to the provisions of the guidelines of the Board DT 19/01/2010(modified 2011) regarding stone crushers.The unit shall comply the suggestions given by the expert committee constituted by CPCB, Delhi 10/01/2012. Unit shall comply the provisions of EP Act, 1986 and directions given from time to time in this regard. If fees submitted is found to be short as per the investment, it will be payable to the Board by the unit. Stack attached to the D.G. sets of 125 KVA and 160 KVA shall be as per the Boards' norms.

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

SUMIT BENJAMIN FRANKLIN

Digitally signed by SUMIT BENJAMIN FRANKLIN
Date: 2018.07.04 14:37:22 +05'30'

1506

1507 1507

1508

1509

1509

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GD 577851

शपथ पत्र

समक्ष,

श्रीमान् सक्षम अधिकारी महोदय,

प्रदूषण नियंत्रण बोर्ड, जिला सोनभद्र।

शपथ पत्र द्वारा– जावेद अहमद पुत्र अली जमीर खा नि0 रसूलपुर पो0 अगरसन्ड तह0 चुनार जिला मीरजापुर।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता है:–

दफा 1. यह कि हम शपथग्राही उपरोक्त नाम व पते का स्थायी निवासी है।

दफा 2. यह कि हम शपथग्राही प्रो0 मेसर्स राजू स्टोन प्रोडक्टस भगौती देई तह0 चुनार जनपद मीरजापुर मे है मेरा उक्त क्रेशर प्लांट है जो दिनांक 28.10.2022 से लगभग बन्द पड़ा है जो कि मेरे क्रेसर प्लांट का (C.T.O) समाप्ती दिनांक 31.12.2022 है मगर मेरा क्रेशर प्लांट बन्द पड़े होने के कारण (C.T.O) नवीनीकरण नही हो पाया है।

दफा 3. यह कि हम शपथग्राही के उक्त क्रेशर प्लांट पारिवारिक विवाद का सुलह समझौता नही हो पा रहा है तब तक मेरा (C.T.O) नवीनीकरण यथावत है। उसी के सम्बन्ध में श्रीमान् जी के समक्ष यह शपथ पत्र दिया जा रहा है।

दफा 4. यह कि शपथ पत्र की दफा 1 ता 3 तक में लिखी गयी सभी बाते सत्य व सही है। इसमें कोई बात छिपायी नहीं गयी है। परमेश्वर मेरी मदद करें।

दिनांक:– 03.02.2023

शपथग्राही

जावेद अहमद

19.1. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.058795-latitude and 82.997373-longitude.

b) Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered.

d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was found installed at jaw crushers and conveyor belts. Water sprinklers are installed at barricading situated in only south direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Only 10feet height of brick barricading as wind breaking wall was constructed in south and east direction. Barricading was not situated in all direction except south and east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set having capacity of 500 KVA and 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

1512

j) The Industry has not submitted compliance report of conditions imposed in CTO dated 04.07.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.

k) The industry is not having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

l) CTO issued vide dated 04.07.2018 to above stone Crusher is has been expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.

m) Industry has not obtained valid CTO from the SPCB and applied to obtain CTO. In the light of above circumstances and due to lack of APCS, CTO would not be grant to the industry.

19.2. Recommendations:

Industry has the following direction shall issue to the industry-

a) Industry shall obtained valid CTO from SPCB before running the plant.

b) Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.

c) In case of violation of consent conditions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

20.1. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.

b) Stone Crusher was found non-operational condition during visit, but it seems to be near about condition that plant is being run. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen(water fall) were found partially covered and end of conveyor belts were also not found covered.

d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GM 514335

शपथ पत्र

समक्ष

श्रीमान् क्षेत्रिय अधिकारी उ0प्र0
प्रदूषण नियंत्रण बोर्ड, सोनभद्र

शपथ पत्र द्वारा– राजू स्टोन प्रोडक्स भगौती देई तहसील चुनार, जिला मीरजापुर।

शपथग्राही सशपथपूर्वक निम्नलिखित बयान करता है–

दफा 1. यह कि हम शपथग्राही का प्लान्ट राजू स्टोन प्रोडक्स के मशीन आदी के खराब/क्षतिग्रस्त हो जाने के कारण हमारा उक्त प्लान्ट महिनों से बन्द है।

दफा 2. यह कि हम शपथग्राही जब भी अपने उक्त प्लान्ट को विभाग के नियमानुसार सभी मानको को पूरा कर श्रीमान् जी के कार्यालय को सूचित करेंगे और सूचना के बाद के कार्यालय/विभाग द्वारा जब हमारे प्लाट का मौके/स्थलीय जांच कर सी0टी0ओ0 प्रदान किया जायेगा तब प्रार्थी अपने बन्द पड़े प्लान्ट का संचालन करेगा उसी के सम्बन्ध में श्रीमान् जी के समक्ष यह शपथ पत्र दे रहा हूँ।

दफा 3. यह कि हम शपथग्राही शपथपूर्वक बयान करती है कि उपरोक्त दफात् 1 लगायत 4 तक में लिखी गयी सभी बातें मेरे व्यक्तिगत जानकारी में सत्य एवं सही है इसमें कोई भी बात झूठ एवं असत्य नहीं लिखी गयी है। ईश्वर मेरी मदद करें।

दिनांक :– 09.11.2023

शपथग्राही

क्षेत्रीय कार्यालय
उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
प0सं0-162 उत्तर मोहाल
राबर्ट्सगंज-सोनभद्र

9/11/23

1514

क्र संख्या 1517 दिनांक 08/11/2023

स्टाम्प मूल्य 100/ स्टोकम

क्रेता का नाम [illegible] राज स्टोन प्रोडक्ट्स

अगौरि दैहूर चुनार मीरजापुर ।

8-11-023 [illegible] बहादुर सिंह

स्टाम्प विक्रेता

[illegible]

[illegible] 9/11/23

जावेद अहमद

326/1-24

Javed Ahamd to Raju stone Products Bhagato dri Chunar Mirzapur

[illegible] affirmed before me by [illegible] Deponent who is identified by Sri [illegible] Advocate on [illegible] examining [illegible] clerk/or [illegible] understands the contents [illegible] have Serial No. [illegible] Received Rs. [illegible] deponent [illegible] contents [illegible] explained by me [illegible] seal over [illegible]

Signature of the [illegible]

Chunar

Adeem 10/11/23

NOTARY [illegible] DISTT. [illegible] STATE OF U.P.

1515

k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.16.

Photographs of the above said stone crusher:

Finding/Suggestion of the committee:

i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.

ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.19. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

a) The plant of machinery was not established. Only civil foundation such as 'Dug' has constructed in the premises of industry. The committee members have found plant and machinery during field visit in the month of June 2023. It may be that Industry is under renovation and capacity of plant / machinery may be modify.

b) As per records of Regional Office, UPPCB, Sonebhadra, industry has not intimate to office for the renovation work. UPPCB has not issued any approval or CTE to the industry.

1516

c) Barricading of bricks have established as wind-breaking wall around the periphery of the stone crusher in the East and South direction.

d) CTO issued vide dated 04.07.2018 to above stone Crusher has expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.

Photographs of the above said stone crusher:

Finding/Suggestion of the committee:

i. UPPCBshall ensure that industry should not operational without having valid CTO. In case of Industry operate without having valid CTO, UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

ii. UPPCB shall impose environmental compensation against the industry for past violation days (If any).

6.20. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

a) The said industry has established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.

b) It seems that Stone Crusher was not in operational condition.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, conveyor belts and ends of conveyor belts have partially covered with tin shed or metallic sheet. Vibrating screens (waterfall) has covered partially with metallic sheet.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No सेवा में 1705660/सी-2/NGT NO-67/S.C.N./24 दिनांक Date 12-1-24

M/S RAJU STONE PRODUCT,
BHAGAUTI DEI. PATIHATTA, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR, जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानुसार निरीक्षण के समय उद्योग में राज्य बोर्ड से बिना पूर्व अनुमति प्राप्त किये रेनोवेसन का कार्य किया जाता पाया गया एवं उद्योग में स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाईन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किए जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। वर्तमान में उद्योग को बोर्ड की सहमति जल एवं वायु भी प्राप्त नहीं है। बिना समुचित वायु प्रदूषण नियंत्रण व्यवस्था के उद्योग का संचालन किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन है।

अतः संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किए गये निरीक्षण की आख्या के दृष्टिगत जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रूपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत-

मुख्य पर्यावरण अधिकारी (वृत्त-2)

93

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टीसी - 12 वी, विभूति खण्ड, गोमती नगर, लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

प्राप्त किया
राजू सिंह
9335405104
20-01-2024

Scanned with OKEN Scanner

श्रीमान् प्रदूषण नियन्त्रण बोर्ड उ0प्र0 लखनऊ

श्रीमान् जी,

सविनय निवेदन है कि श्रीमान् जी के कार्यालय द्वारा एक नोटिस Ref No-H05668/सी-2/NGT No.-67/CC/24 दिनांकित 12/01/2024 हम प्रार्थी को 25 जनवरी सन् 2024 को प्राप्त हुआ है, जिसके सम्बन्ध में अवगत कराना है कि प्रार्थी का राजू स्टोन प्रोडक्टस् क्रेशर प्लांट जर्जर एवं क्षतिग्रस्त होने के कारण प्लांट कई महीनो से बन्द चल रहा हैं। प्रार्थी द्वारा अपने उक्त प्लांट का रिपेयर व कुछ नये पार्टस को बदलवाने का कार्य करवा रहा है। जिसकी सूचना प्रार्थी द्वारा दिनांक 16.11.2023 ई0 को प्रदूषण नियन्त्रण बोर्ड क्षेत्रीय कार्यालय सोनभद्र को दे दिया गया है। हम प्रार्थी के उक्त क्रेशर प्लांट का बाउण्ड्रीवाल एवं पानी छिड़काव के लिये स्प्रिकलर लगवा रखा है तथा प्लांट कार्य मानक के अनुसार वृक्षारोपड़ भी कराया है जिसमें लगभग वृक्षो की कुल संख्या 300 होगी जिसकी ऊँचाई 4 फीट से लेकर 40 फीट तक की होगी। प्रार्थी द्वारा समूचित वायु प्रदूषण नियन्त्रण व्यवस्था किया गया है। जिसका फोटो जियोटैग के साथ संलग्न कर रहा हूँ। जिसकी पुष्टि प्रदूषण नियन्त्रण बोर्ड क्षेत्रीय कार्यालय सोनभद्र से दिनांक 31.08.2013 ई0 को किया गया है जिसका Ref No-3216 है। प्रार्थी द्वारा अपने उक्त क्रेशर प्लांट की मरम्मत कराने के बाद सभी मानको को पूर्ण करने के पश्चात् ही क्रेशर प्लांट का संचालन करेगा।

दिनांक 07·02·2024·

जावेद अहमद

प्रार्थी

राजू स्टोन प्रोडक्टस

भगौती देई चुनार, जिला मीरजापुर।

सूचानार्थ प्रतिलिपि प्रेषित

1. श्रीमान् जिलाधिकारी महोदय, जनपद मीरजापुर।
2. श्रीमान् क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड जनपद सोनभद्र।

संलग्नक –

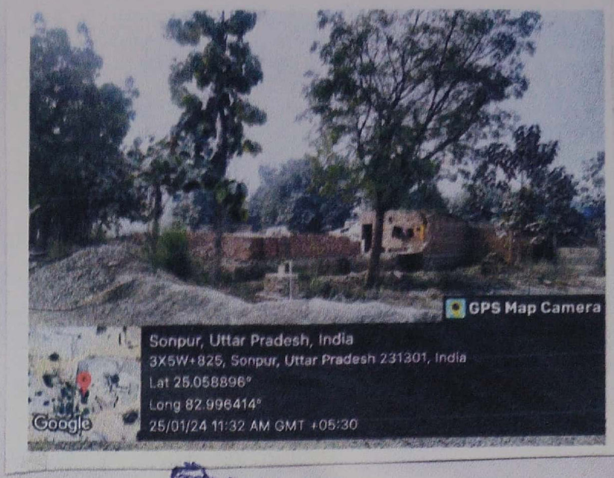
क्रेसर प्लान्ट स्थल का फोटोग्राफ –

(I) पेज नं० 1 व पेज० 2

(II) रिफेरेन्स नं० 3216 का छाया प्रति –

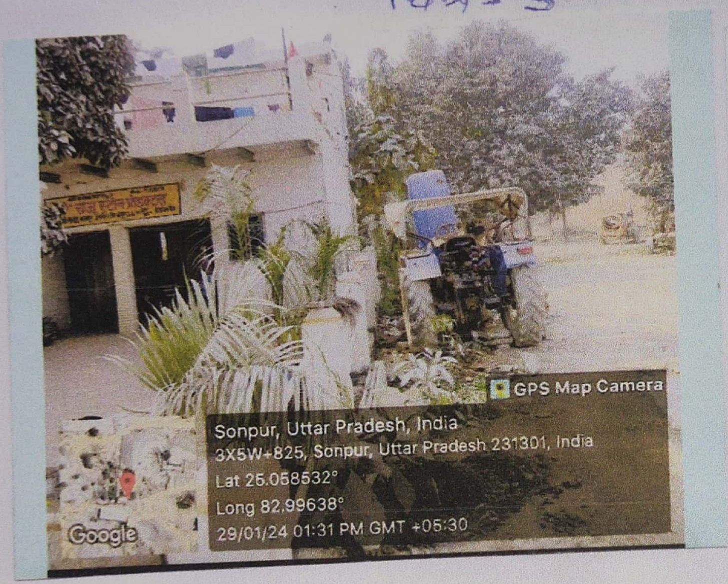
1519 नोट- चित्र नं.1 से चित्र नं. 3 तक [illegible] 1519 पेज नं. 1

चित्र नं.1

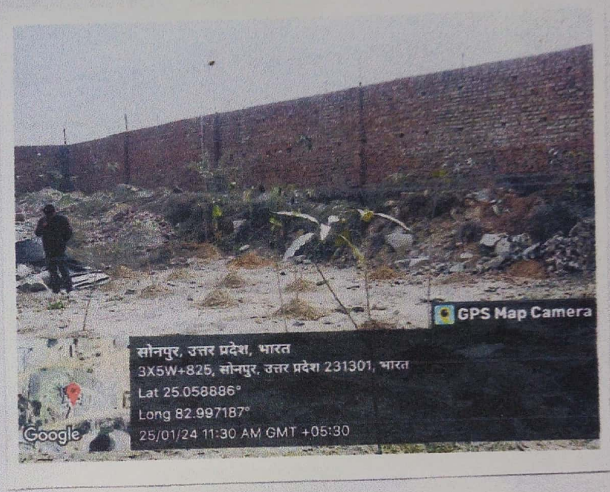


चित्र नं.2

चित्र - 3



चित्र नं.4



चित्र नं.5

चित्र नं.6

प्रो० जावेद अहमद
वास्ते- राजू स्टोन प्रोडक्ट्स

नोट. चित्र नं.4 से चित्र नं.6 तक बाउन्ड्रीवाल

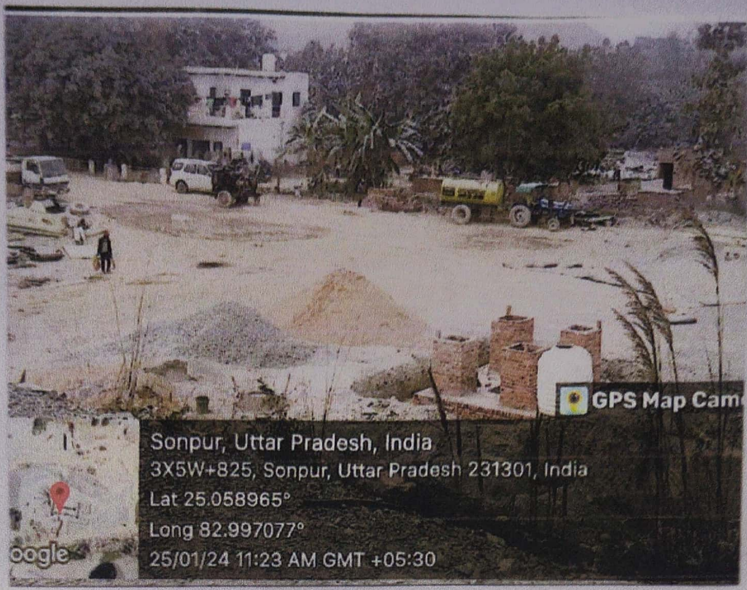
Scanned with OKEN Scanner

1520

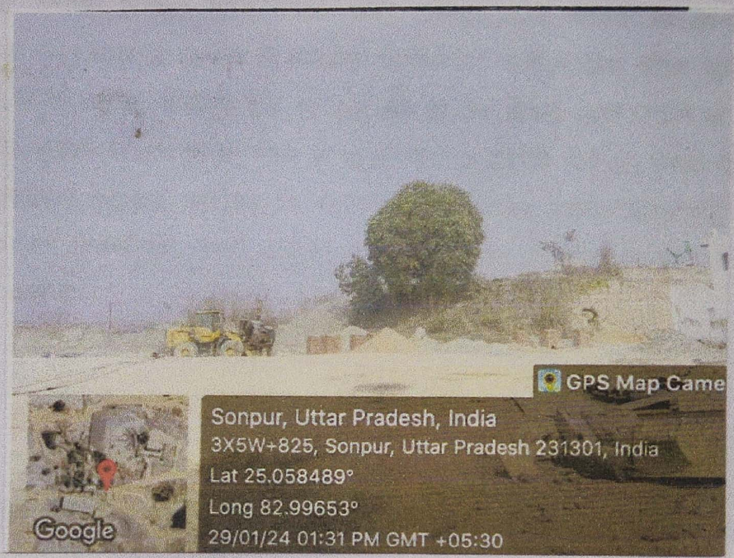
नोट- चित्र नं० 1 से चित्र नं० 3 तक ... प्लान्ट का फोटो ग्राफ

पेज नं० 2

चित्र नं० 1



चित्र नं० 2



चित्र नं० 3

प्रो० जावेद अहमद

वास्ते - राज स्टोन मोडल

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
REGIONAL OFFICE
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONEBHADRA

पत्रांक सं०
Ref. No. 3216/[illegible]/[illegible]/२०१३

दिनांक
Date 31/08/2013

सेवा में,

खान अधिकारी,
मिर्जापुर।

विषय:- [illegible] में स्थापित स्टोन क्रशर/कटिंग प्लान्ट इकाईयों के सम्बन्ध में [illegible] मिर्जापुर [illegible] प्रभाग, मिर्जापुर द्वारा उपलब्ध करायी गयी अनापत्ति प्रमाण-पत्र के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक-1247 [illegible]/2013 दिनांक 29-08-2013 का संदर्भ ग्रहण करने का कष्ट करें। [illegible] के सम्बन्ध में [illegible], मिर्जापुर द्वारा प्रेषित सूची में मैसर्स [illegible] मिर्जापुर [illegible] विभाग द्वारा [illegible] से [illegible] किलोमीटर [illegible] संस्तुति [illegible] की गयी है। मैसर्स [illegible] को [illegible] संचालन हेतु इस कार्यालय के [illegible] दिनांक [illegible] द्वारा नियमानुसार [illegible] निर्गत किया गया है जिसकी वैधता अवधि [illegible] तक है।

भवदीय

(कालिका सिंह)
क्षेत्रीय अधिकारी

पृष्ठां० [illegible] दिनांक तदैवानुसार।
प्रतिलिपि- जिलाधिकारी महोदय, मिर्जापुर को [illegible] हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

[illegible] 183, उत्तर मोहाल (निकट [illegible] होटल)
[illegible]-231216
फोन : [illegible]
फैक्स : [illegible]

off. H.H. 183, Uttar Mohal (Near Chand Hotel),
Robertsganj, Sonebhadra-231216
Phone : 05444-222464
Fax : 05444-222464

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H07230/C-2/NGT-67

दिनांक Date 19-2-24

सेवा में, पंजीकृत

M/s RAJU STONE PRODUCT,
BHAGAUTI DEI, PATIHATTA, CHUNAR,
MIRZAPUR.

यह कि **M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR.** जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–40 के अर्न्तगत एक कम्पनी है।

यह कि जनपद–मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण क्षेत्रीय अधिकारी, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। निरीक्षण आख्यानुसार निरीक्षण के समय आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचलित है तथा इकाई द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है। स्टोन क्रशर इकाई को राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में स्टोन क्रशर इकाई द्वारा संतोषजनक उत्तर राज्य बोर्ड को प्रेषित नहीं किया गया है। उपरोक्त से स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा स्टोन क्रशर इकाई को पूर्व में राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि करते हुए बंदी आदेश जारी किये जाने की संस्तुति प्रेषित की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31–ए के अर्न्तगत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार बंदी आदेश जारी किया जाता है:–

1. यह कि **M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR.** में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर को इस अनुरोध के साथ प्रेषित कि उद्योग को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. वरिष्ठ पुलिस अधीक्षक, मिर्जापुर।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, मिर्जापुर को संदर्भित उद्योग के विधुत विच्छेदन हेतु।
4. अधिशासी अभियंता, उ0प्र0 जल निगम, मिर्जापुर को जल आपूर्ति रोके जाने हेतु।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए प्राप्ति तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–521 / 2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य प्रकरण में आच्छादित मेसर्स राजू स्टोन प्रोडक्ट, अरोहीदेई, पटिहटा, चुनार, मिर्जापुर के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा जारी बन्दी आदेश के अनुपालन हेतु कार्यालय जिलाधिकारी, मीरजापुर द्वारा गठित समिति की आख्याः–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–521 / 2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य प्रकरण में आच्छादित मेसर्स राजू स्टोन प्रोडक्ट, अरोहीदेई, पटिहटा, चुनार, मिर्जापुर के विरूद्ध बोर्ड मुख्यालय लखनऊ के पत्र संदर्भ संख्या– H-07230 /C-2/NGT-67/24 दिनांक–19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31–ए के अन्तर्गत बन्दी आदेश निर्गत किया गया है। उक्त बन्दी आदेश का अनुपालन सुनिश्चित करने हेतु कार्यालय जिलाधिकारी, मीरजापुर के पत्रांक–जी0227 / ओ0ए0 संख्या–521 / 2022 / 2023 दिनांक–04.03.2024 द्वारा त्रिसदस्यीय समिति का गठन किया गया है। उक्त समिति के प्राधिकारियों द्वारा प्रश्नगत उद्योग का स्थलीय निरीक्षण दिनांक–06/03/2024 को किया गया। निरीक्षण के समय उद्योग के संचालन को निषेध कर उद्योग की मशीनरी (प्राइमरी 'जॉ' क्रशर) को सील / सीज्ड किया गया। सील की सुपुर्दगी सम्बन्धित थानाध्यक्ष को सौंपी जाती है।

नोट – उक्त उद्योग स्टोन क्रशर इकाई का मशीनरी डिस्मेन्टल पाया गया। उद्योग परिसर में स्थापित डी जी सेट को सीज्ड किया गया

[illegible] 6/03/24
(के०के० मौर्या)
वैज्ञानिक सहायक
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र

[illegible] 6-3-24
([illegible] सिंह)
[illegible]
मिर्जापुर

[illegible]
उपजिलाधिकारी
चुनार, मिर्जापुर

गवाहः– उपस्थित उद्योग प्रतिनिधि का नाम व हस्ताक्षरः–

क्र0सं0	नाम	हस्ताक्षर
1.	श्री बबलू सिंह	[illegible]
2.		
3.		

5. Raju Stone Products

6. New Asthbhuja Stone

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० दिनॉक
Ref. No H-07236/C-2/NGT-67/24 Date: 19-02-2024

सेवा में,

M/s RAJU STONE PRODUCT,
BHAGAUTI DEI, PATIHATTA, CHUNAR,
MIRZAPUR

विषय: M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR. के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश के अनुपालन के अनुक्रम में जनपद–मिर्जापुर में स्थापित 26 स्टोन क्रशर इकाईयों को पूर्व मे राज्य बोर्ड के पत्र दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के अनुक्रम में आपकी स्टोन क्रशर इकाई का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र स्तर से दिनांक 08.02.2024 को किया गया। क्षेत्रीय अधिकारी, सोनभद्र की निरीक्षण आख्यानुसार आपकी स्टोन क्रशर इकाई समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचलित है तथा इकाई द्वारा राज्य बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 08.02.2024 द्वारा आपकी स्टोन क्रशर इकाई द्वारा समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही संचलित किये जाने तथा राज्य बोर्ड द्वारा निर्गत सहमति शर्तो का अनुपालन नही किया जाने के कारण स्टोन क्रशर इकाई के विरूद्ध 240 दिनों के उल्लंघन अवधि हेतु रू0 6250/– प्रतिदिन की दर से कुल रू0 15,00,000/–(रू0 पन्द्रह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्तानुसार सक्षम स्तर से अनुमोदनोपरान्त स्टोन क्रशर इकाई **M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR.** पर रू0 15,00,000/–(रू0 पन्द्रह लाख मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आई0एफ0एस0 कोड–UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि :–

1. जिलाधिकारी, मिर्जापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू–राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।
3. लेखाधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि पर्यावरणीय क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वैबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com